

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3165
ANSWERED ON:31.07.2014
POLLUTION CHECKING EQUIPMENT
Hegde Shri Anant Kumar Dattatreya

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government is aware that the pollution caused by emission of vehicles has risen in various cities/towns of the States in the country;
- (b) if so, the action taken by the Government in this regard including directions issued to the States for regular checking of emission caused by vehicles;
- (c) whether the Government carries out regular inspection of the pollution checking equipment installed at various centres;
- (d) if so, the details thereof including the number of centres where equipment were found faulty along with the action taken by the Government in this regard; and
- (e) the details of the other measures taken by the Government for effective control of pollution caused by emission of vehicles?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KRISHANPAL GURJAR)

(a), (b) & (e) Emission norms are decided taking into account the quality of fuel made available by oil companies (which come under the jurisdiction of Ministry of Petroleum and Natural Gas) and other relevant factors. Emission norms for various categories of motor vehicles are specified in rules 115, 115A, 115B, 115C and 115D of Central Motor Vehicles Rules, 1989 (CMVRs). For four wheeled vehicles, Bharat Stage IV emission norms have been mandated in the National Capital Region and in the cities of Mumbai, Kolkata, Chennai, Ahmadabad, Hyderabad (including Secunderabad), Bangalore, Kanpur, Pune, Surat, Agra, Sholapur, Lucknow. Mass Emission Standards (Bharat Stage IV) shall be applicable in the cities of Puducherry, Mathura, Vapi, Jamnagar, Ankaleshwar, Hissar, Bharatpur, Daman Diu, Silvassa, Unnao, Rae Bareilly, Aligarh, Karnal, Valsad, Yamuna Nagar, Kurukshetra, Nizamabad, Medak and Mehboobnagar in respect of four wheeled vehicles manufactured on or after the 1st October, 2014 except the four wheeled transport vehicles plying on Inter-State Permits or National Permit or All India Tourist Permits, within the jurisdiction of the said cities.

Mass emission standards (Bharat Stage-IV) have been notified for two wheelers vide Notification GSR 431(E) dated 4th July, 2014. These will come into force for two wheelers manufactured on and after the 1st April, 2016 for new types of vehicles models and from 1st April, 2017 for existing types of vehicle models. In other parts of the country, Bharat Stage III emission norms are applicable.

For three wheeled vehicles, Bharat Stage III Emission Norms are mandated across the country.

(c) & (d) Rule 115 (7) states that after the expiry of a period of one year from the date on which a motor vehicle was first registered, every such vehicle shall carry a valid Pollution under control certificate issued by an agency authorised for this purpose by the State Government. Enforcement of provisions of CMVRs comes in the purview of State Governments/Union Territory Administrations.